

In the National Company Law Tribunal,
Kolkata Bench, Kolkata

CA (IB) No.450/KB/2017

CP (IB) No.37/KB/2017

In the matter of:

An application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016
for issuing direction to Resolution Professional.

And

In the matter of:

Mamta Binani

.....Resolution Professional/Applicant

And

Palogix Infrastructure Pvt. Ltd.

.....Corporate Debtor/Respondent

Order Delivered on 12th February 2018

Coram:

Jinan K.R., Member (J)

For the Resolution Professional

: 1. Ms. Mamta Binani, CS
2. Mr. Kanishk Khetan, Advocate

For the Corporator Debtor

: 1. Ms. Manju Bhuteria, Advocate
2. Ms. Smita Mukherjee, Advocate

For Titagarh Logistic
Infrastructure Pvt. Ltd.

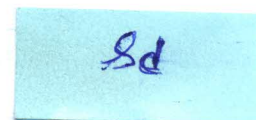
: 1. Mr. Anirban Ray, Advocate.
2. Mr. V.V.V. Sartry, Advocate.

Sd

ORDER

Per Jinan K.R., Member (J)

1. This is an application filed by the operational creditor viz. Titagarh Logistics Infrastructures Pvt. Ltd. for considering the entire claim put forward before the Resolution Professional (RP) alleging that part of the claim has been admitted by the Ld. RP.
2. In the case in hand, Ld. RP has submitted resolution plan and extended period of submission of resolution plan expired on 9/2/2012. Therefore, this application is not maintainable.
3. Moreover, its claim has been considered by the Ld. RP and, therefore, this application requires no consideration and also not maintainable. Accordingly, this application is liable to be dismissed.
4. In the result, the application is dismissed. No order as to costs.



**(Jinan K.R.)
Member (Judicial)**

Signed on 12th February 2018.